

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.321
IA-2519/2022, IA-5247/2021

In
IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra.

Vs.

AGL Televentures Private Limited.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 24.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 08.02.2024

Sd/-
(Court Officer)